

taken up with the concerned police authorities.

### **Police Lathi Charge in Delhi**

1688. SHRI RAJVEER SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of incidents of Police lathi charge in Delhi during the year 1988-89; and

(b) details thereof and the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) 3 incidents of Police lathi charge were reported in Delhi during the year 1988-89 (1.4.88 to 31.3.89)

(b) The information is contained in the statement given below.

### **STATEMENT**

1. On 10.11.88, some people threw stones at one Shri Hari Ram and his family members, which he mistook to be the work of some boys who were playing near the house. An altercation took place. A mob gathered and attacked Shri Hari Ram and his family members causing injuries to them. They also damaged 3 trucks. When the police intervened to control the situation, they were also attacked resulting in injuries to some of them. Sensing the gravity of the situation, the police resorted to lathi charge. Five persons were arrested and a case filed against

them in the court.

2. On 30.10.88, SHO Nand Nagari was on duty at Loni check post as police had prior information that some participants in Kishan Rally would create disturbances. This checking infuriated the participants, who pelted stones at the police officers. In the melee, some police officers sustained injuries. In order to control the violent mob, police had to use lathi charge. 7 persons were arrested and a case was registered U/s 147/148/149/307/353/186/427-IPC.

3. On 20.1.89, information was received that a dead cow was tied to a tree. The local police arrived at the scene where some persons obstructed them from sending the cow for post-mortem. Soon a mob collected and started pelting stones at the police resulting in injuries to some of the. In order to contain the situation, the police had to use lathi charge. Six persons were arrested and a case filed against them in the court.

### **Crimes Registered in States**

1689. SHRI RAJVEER SINGH: Will the Minister of HOME AFFAIRS be pleased to state the number of Cognizable Crimes registered in various States and Union Territories during the year 1989, State-wise?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): A statement showing State-wise and Union Territory-wise statistics of cognizable Indian Penal Code and special laws crimes registered during the year 1989 is given below.

## STATEMENT

Sl.No.	State	States		Figures upto
		IPC	Special Laws	
1	2	3	4	5
1.	Andhra Pradesh	51716	433891	July
2.	Arunachal Pradesh	2021	39	December
3.	Assam	30033	5510	September
4.	Bihar	113903	4333	November
5.	Goa	4225	1754	December
6.	Gujarat	71565	106050	July
7.	Haryana	20546	13338	September
8.	Himachal Pradesh	7166	4600	December
9.	Jammu & Kashmir	20007	1644	November
10.	Karnataka	92666	461185	December

Sl.No	State	IPC	States	Special Laws	Figures upto
1	2	3	4	5	6
11.	Kerala	65631	6806		December
12.	Madhya Pradesh				Not Report Receive for the Year
13.	Maharashtra	165774	610242		December
14.	Manipur	2475	3438		December
15.	Meghalaya	1483	297		November
16.	Mizoram	1633	365		December
17.	Nagaland	2023	427		December
18.	Orissa	42509	7355		December
19.	Punjab	13062	20203		December
20.	Rajasthan	14293	4191		February

Sl.No.	State	States			Figures upto
		IPC	Special Laws		
1	2	3	4	5	
21.	Sikkim	385	2233	December	December
22.	Tamil Nadu	105488	874198	December	December
23.	Tripura	5342	19352	December	December
24.	Uttar Pradesh	138397	182721	October	October
25.	West Bengai	60118	118747	November	November
UNION TERRITORIES					
UT					
1.	Andaman & Nicobar	1114	1702	December	December
2.	Chandigarh	1706	281	December	December
3.	Daman & Diu	58	1	October	October

Sl.No.	State	States			Figures upto
		IPC	Special Laws		
1	2	3	4	5	
4.	Dadra & Nagar Haveli	336	15		December
5.	Delhi	28199	7031		November
6.	Lakshadweep	91	6		December
7.	Pondicherry	3239	30856		December

**Note :—**Figures may be treated as provisional.